

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3207
TO BE ANSWERED ON 31.12.2018**

MOTOR TRANSPORT WORKERS ACT

3207. SHRI VINCENT H. PALA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government undertakes periodic reviews of The Motor Transport Workers Act, 1961;**
- (b) if so, the details thereof and the time when such last review was undertaken;**
- (c) whether any steps have been taken by the Government to spread awareness among motor transport workers about the provisions of The Motor Transport Workers Act; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): The Central Government has amended the following Acts which have bearing on Motor Transport Workers Act, 1961 viz:

**The Central Labour Laws (Extension to Jammu & Kashmir) Act, 1970 (51 of 1970) (w.e.f. 01.09.1971);
The Delegated Legislative Provisions (Amendment) Act, 1985 (04 of 1986) (w.e.f. 15.5.1986); and
The Child Labour (Prohibition and Regulation) Act, 1986 (61 of 1986) (w.e.f. 23.12.1986)**

As per the Section 40 of this Act, the respective State/UT Governments are responsible for making Rules in accordance with the provision of this Act and are also the enforcing / implementing agencies of those Rules.
